Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० Ref. No. 219/G/OA-150/Sandeep Kharb/2021 दिनांक Dated 29-6-21.

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub. : Compliance Report in compliance to the order passed by Hon'ble National Green Tribunal, New Delhi on 07.04.2021 in OA No. 150/2019 Sandeep Kharb Vs. Ministry of Environmental, Forest and Climate Change & Others.

Respected Sir,

In reference to the order passed by Hon'ble National Green Tribunal in OA No. 150/2019 Sandeep Kharb Vs. Ministry of Environmental, Forest and Climate Change & Others on 07.04.2021, the issue of compensation for loss to environment carried out during illegal mining by M/s. M.M. Traders was estimated jointly by Joint Committee of District Magistrate Shamli and Regional Officer, U.P. Pollution Control Board, Muzaffarnagar. The committee has considered approach 2 with repsect to the report submitted by Central Pollution Control Board for calculation of compensation for loss to environment during illegal mining. The calculation report is annexed as **Annexure-1**. As per the calculation, the joint committee vide letter No. 98/OA-150/Sandeep Kharb/Shamli/2021 dated 07.06.2021 sent letter to Head Office, U.P. Pollution Control Board, Lucknow recommended to impose Environmental Compensation of Rs. 40,02,840/- (Rupees Forty Lac Two Thousand Eight Hundred Forty Only) against the unit M/s. M.M. Traders, Vill. Mamor Ahatmal Sabik, Tehsil Kairana, District Shamli **(Annexure-2)**.

In reference to the same, Head Office, U.P. Pollution Control Board, Lucknow vide letter no. H62737/C-3/NOC-577/M.Nagar/2021 dated 25.06.2021

contd....2...

has imposed the environmental compensation of Rs. 40,02,840/- against the unit M/s. M.M. Traders, Vill. Mamor Ahatmal Sabik, Tehsil Kairana, District Shamli **(Annexure-3)**.

The compliance report is submitted for information please.

Thanking you,

Yours faithfully,

(Ankit Singh)
Regional Officer

Copy to :

1. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.
2. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.

Regional Officer

ANNEXURE-1

Calculation of Total Environmental Compensation to be levied on M/s M.M Traders, Village Mamor Ahmatmal Sabik, Tehsil Kairana, Shamli in compliance to the orders issued by Hon'ble National Green Tribunal, New Delhi on 07.04.2021 in O.A. No. 150/2019 Sandeep Kharab Versus Ministry of Environment, Forest & Climate Change & Ors

Hon'ble National Green Tribunal issued directions of 07.04.2021 in O.A. No. 150/2019 Sandeep Kharab Versus Ministry of Environment, Forest & Climate Change & Ors for imposing environmental compensation for the damages on environment caused by M/s M.M Traders, Village Mamor Ahmatmal Sabik, Tehsil Kairana, Shamli by carrying out illegal mining. Hon'ble Tribunal directed to calculate environmental composition as per the approach 2 in the report submitted by CPCB (Report of CPCB annexed as **annexure 1**) for calculation of environmental compensation during illegal mining. Salient directions of Hon'ble Tribunal is highlighted below :-

"..... 5. As earlier observed, vide order dated 29.10.2020 quoted above, compensation for damage to the environment has to be in the light of cost of restoration with deterrent element and having regard to the capacity of the violator. This aspect does not seem to have been considered in spite of earlier observation.

6. Accordingly, the Sate PCB and District Magistrate, Shamli may take further appropriate action following due process of law. The compensation has been recovered only for 48 days, though illegal mining was found for about 5 years, as per the report. On that basis, royalty has been recovered for the period of 5 years

9. Accordingly, the issue of compensation may be revisited by the joint committee of State PCB and District Magistrate, following due process of law....."

IN the matter of O.A. no 360/2015 Yaduraj Singh Jat Versus State of Rajasthan, CPCB submitted report for calculating damage to the environment cause during illegal mining. Two approaches were taken into consideration for calculation of environmental compensation.

In calculation of environmental compensation by the damages caused by M.M Traders, Village Mamor Ahmatmal Sabik, Tehsil Kairana, Shamli during illegal mining, approach 2 is being taken into consideration as data and information for a comprehensive NPV (Net Present Value) is not yet worked out in a site specific manner to account for all (or atleast the major) ecological damages. Hence, for a simplified NPV, approach 2 is been taken into consideration.

As per approach 2, following formula, as mentioned by CPCB in the report, is taken for calculation :-

$$(PV) = \sum_{t=1}^{5} \frac{(D+RT)}{(1+r)^t}$$

Where:-

PV = Present Value
D = Market Value of illegally Mined Material
RT = Risk Factor
r = Discount
t = No. of years

Calculation of Market Value of illegally Mined Material (D) = As per the report submitted by Mines Officer, Shamli vide letter dated 25.5.2021 (**Annexure - 2**), in District Shamli, the rate of sand (normal – category A) is **Rs 65/- per M^3**.

As per the report dated 10.07.2020 of District Magistrate, Shamli **(Annexure - 3),** total illegal mining carried out by the unit is 18,500 M^3

Hence, D = 65 * 18,500 = Rs12,02,500/-

In the present scenario, severity as taken as severed hence, RF (Risk Factor) is considered to be **1.**

Hence, Annual Value of Foregone Ecological Values D* RF = 12,02,500/-

It is assumed that the Benefits would occur only in the first year (in which illegal mining took place), while the ecological costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years.

Calculation of Discount r = Taking severity as severe, the discount as per CPCB is to be taken as 5%. **Hence, r = 5%**

- **Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 Years)**

$$(PV) = \sum_{t=1}^{5} \frac{(12,02,500)}{(1+0.05)^1} + \sum_{t=1}^{5} \frac{(12,02,500)}{(1+0.05)^2} + \sum_{t=1}^{5} \frac{(12,02,500)}{(1+0.05)^3} + \sum_{t=1}^{5} \frac{(12,02,500)}{(1+0.05)^4} + \sum_{t=1}^{5} \frac{(12,02,500)}{(1+0.05)^5}$$

= Rs = 52,05,340/-

- Net Present Value (after netting out market value if illegally mined material) –

= NPV = PV- D

= Rs. 40,02,840/-

In view of the above, it is recommended to issue environmental compensation of Rs 40,02,840/- (Fourty Lakh Two Thousand Eight Hundred and Fourty) against the unit M/s M.M Traders, Village Mamor Ahmatmal Sabik, Tehsil Kairana, Shamli.

(Dr. D C Pandey)
Scientific Officer
UPPCB, MZN

27.5.2021
(Ankit Singh)
Regional Officer
UPPCB MZN

(Jasjeet Kaur)
District Magistrate
Shamli

ANNEXURE-2

Email : romuzaffarnagar@uppcb.com

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं० Ref. No. 98/OA-150/संदीप खर्ब/शामली/2021 दिनांक Dated 07-06-2021

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः-मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित ओ0ए0 150/2019 संदीप खर्ब बनाम मिनिस्ट्री ऑफ इन्वायरमेंट फारेस्ट एण्ड क्लाइमेट चेन्ज व अन्य में पारित आदेश दिनांक 07.04.2021 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित ओ0ए0 150/2019 संदीप खर्ब बनाम मिनिस्ट्री ऑफ इन्वायरमेंट फारेस्ट एण्ड क्लाइमेट चेन्ज व अन्य में पारित आदेश दिनांक 07.04.2021 एवं जिलाधिकारी, शामली के पत्रांक 4393/ख0वि0-2021 दिनांक 22.04.2021 का संदर्भ ग्रहण करने का कष्ट करें। मा0 एन0जी0टी0 द्वारा इकाई मै0 एम0एम0 ट्रेडर्स, ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली द्वारा किये गये अवैध खनन से हुई पर्यावरणीय क्षति की गणना करते हुए इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के आदेश पारित किये गये हैं। तत्क्रम में इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति की गणना मा0 एन0जी0टी0 द्वारा जारी दिशा-निर्देशों के अनुरूप करते हुए जिलाधिकारी शामली एवं इस कार्यालय द्वारा आख्या तैयार की गयी है। मा0 एन0जी0टी0 द्वारा पारित आदेश एवं संयुक्त आख्या पत्र के साथ संलग्न है।

उक्त आख्या के अनुसार इकाई मै0 एम0एम0 ट्रेडर्स, ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली के विरूद्ध रूपये 40,02,840/- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती है।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि-जिलाधिकारी महोदया, शामली को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

ANNEXURE-3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 11627 /सी-3/एनओसी-677/मु0नगर/2021 दिनांक 25.6.21

सेवा में, पंजीकृत

मै0 एम0एम0 टेडर्स,
ग्राम-मामौर अहतमाल साविक, तहसील-कैराना,
जिला-शामली

विषयः- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ लेने का कष्ट करें। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित आख्या दिनॉक 07.06.2021 के अनुसार मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 संख्या 150/2019 संदीप खर्ब बनाम् मिनिस्ट्री आफ इन्वायरनमेंट, फारेस्ट एण्ड क्लाइमेट चेन्ज एण्ड अदर्स में दिनांक 07.04.2021 को पारित आदेश के सुसंगत अंश निम्नवत् हैः-

".....5. As per earlier observed, vide order dated 29.10.2020 quoted above, compensation for damage to the environment has to be in the light of cost of restoration with deterrent element and having regard to the capacity of the violator. This aspect does not seem to have been considered in spite of earlier observation.
6. Accordingly, the State PCB and District Magistrate, Shamli may take further appropriate action following due process of law. The compensation has been recovered only for 48 days, though Illegal mining was found for 5 years, as per the report. On that basis recovered for the period of 5 years.
9. Accordingly, the issue of compensation may be revisited by the joint committee of State PCB and District Magistrate, following due process of law....."

उपरोक्त मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति की गणना मा0 एन0जी0टी0 द्वारा जारी दिशा-निर्देशों के अनुरूप करते हुए जिलाधिकारी शामली एवं क्षेत्रीय कार्यालय, सहारनपुर तैयार की गयी संयुक्त आख्या में इकाई के विरूद्ध रू0-40,02,840/- पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित परिस्थितियों में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 150/2019 संदीप खर्ब बनाम् मिनिस्ट्री आफ इन्वायरनमेंट, फारेस्ट एण्ड क्लाइमेट चेन्ज एण्ड अदर्स में पारित आदेश दिनॉक 07.04.2021 के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलाजी के अनुसार सक्षम स्तर से प्राप्त अनुमोदनोपरान्त इकाई मै0 एम0एम0 टेडर्स, ग्राम-मांमौर अहतमाल साविक, तहसील-कैराना, जिला-शामली रू0-40,02,840/- का पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई0एफ0एस0सी0 कोड-UBIN0570150 में 15 दिन के अन्दर जमा करें।

उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति निर्धारित समयावधि में जमा करने का साक्ष्य इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि--

1. जिलाधिकारी, शामली को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को को इस निर्देश के साथ प्रेषित कि उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली हेतु आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

टी0सी0-12 वी, विभूति खण्ड, गोमती नगर, लखनऊ-226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई-मेल-info@uppcb.com e-mail: info@uppcb.com
वेब साइट www.uppcb.com Web site www.uppcb.com